

No. 1422-18

Sh. P. Sharma Vs. M/s Feeder Loyed Corporation Ltd.

07.2020

Consent:- None.

Matter has been taken up through video conferencing hosted by Sh. Nitin Mishra, Reader of this Court in terms of orders of Hon'ble High Court hearing No. R-235/RS/DHC/2020 dated 18.05.2020 and 16/DHC/2020 dated 13.06.2020.

The matter was proceeding at the stage of final arguments.

Notice for appearance for a briefing session sent to Sh. K.K. Tyagi, AR for the workman has been served twice through WhatsApp.

As far as management is concerned, an application already stand moved on behalf of management on 25.04.2019 seeking permission to withdraw their vakalatnama on behalf of the management.

Thereafter neither anyone has appeared on behalf of the management nor any fresh vakalatnama stand filed on their behalf.

Further, no reply / consent has been received on behalf of the AR for the workman also.

Accordingly, as per directions of Hon'ble High Court of Delhi and in the interest of justice, let the matter be put up awaiting reply/consent for 11.08.2020.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

(Vinay Singhal)
Addl. District & Sessions Judge,
POLC-V, RADC, New Delhi.
31.07.2020

LIR 5177-16

Mujeeb-ur-Rehman Vs. M/s Bansi Floor Mill

31.07.2020

Present:- None.

Matter has been taken up through video conferencing hosted by Sh. Nitin Kaushik, Reader of this Court in terms of orders of Hon'ble High Court hearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

The matter was proceeding at the stage of final arguments.

Notice for appearance for a briefing session sent to Sh. Anil Rajput, AR for the workman has been served twice through WhatsApp.

Notice for appearance for a briefing session sent to Sh. Ashok Vadhera, AR for the management has also been served twice through WhatsApp.

However, no reply / consent has been received on behalf of AR for the workman.

As far as AR for the management is concerned, in response to the notice for appearance for a briefing session issued to him by the court, he has shown his inability to appear being 70 years of age.

Accordingly, as per directions of Hon'ble High Court of Delhi and in the interest of justice, **let the matter be put up awaiting reply/consent for 11.08.2020.**

A copy of this order be also sent to the Computer Branch for uploading on the official website.

(Vinay Singhal)
Addl. District & Sessions Judge,
POLC-V, RADC, New Delhi.
31.07.2020

